

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

D.A. 416/94.

Dt. of Decision : 26.4.94.

A. Venkata Rao

.. Applicant.

Vs

1. Union of India rep. by
its Secretary to the
Ministry of Communications,
Sancnár Bhaván,
New Delhi - 110 001.
2. The Chief General Manager,
Telecom, Door Sanchar Bhavan,
Station Road, Nampally,
Hyderabad - 500 001.
3. Jbn. Gr. -----
4. The Telecom District Engineer,
Ongole.
5. The Sub-Divisional Officer,
Telecom, Chirala - 523 155.

.. Respondents.

Counsel for the Applicant : Mr. P. Rathaiyah
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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X

O.A.No.416/94

Date of order: 26-4-1994.

ORDER

X As per the Hon'ble Sri A.B. Gorthi, Member (A) X

The claim of the applicant is for a direction to the respondents to grant him temporary status and to regularise him in a Group-D post as per his seniority after condoning the breaks in his engagement as Casual Mazdoor.

2. The applicant states that he was initially engaged as a casual mazdoor under the SDOT, Chirala from April, 1981 to October, 1981. Subsequently, he was once again engaged to work under SDOT, Chirala from August, 1991. Eversince he continuously worked till 31-1-1994 when his services were disengaged. The applicant states that in the year 1993 alone he worked for about 324 days. He therefore contends that he is entitled to grant temporary status and subsequent regularisation.

3. Heard learned counsel for both the parties.

4. There does not seem to be any dispute about the engagement of the applicant atleast for the period from August, 1991 to 31-1-1994. In view of this, this application is disposed of at the admission stage itself with the following directions to the respondents.

(i) The respondents may examine the question of condoning the break between October, 1981 and August, 1991 and issue the necessary instructions.

(ii) In any case, keeping in view the period of his service from August, 1991 to January, 1994, his name shall be entered in the Live Casual Labour Register.

(iii) He will be considered for reengagement if there is work and in preference to juniors and freshers.

(iv) His case for grant of temporary status and regularisation in a Group-D post shall be considered by the respondents in accordance with the extant scheme/instructions.

5. No order as to costs.

T. Chandrasekhara Reddy

(T. Chandrasekhara Reddy)

A.B. Gorathi

(A.B. Gorathi)

Dated 26-4-1994

Open Court dictation

Deputy Registrar (J) CC

To

1. The Secretary to the Ministry of Communications, Union of India, Dep. to Telecommunication, kmv Sanchar Bhavan, New Delhi-1.
2. The Chief General Manager, Telecom, Door Sanchar Bhavan, Station Road, Nampally Hyderabad-1.
3. The General Manager, Telecom, Guntur.
4. The Telecom District Engineer, Ongole.
5. One copy to Mr.P.Rathaiah, Advocate, CAT.Hyd.
6. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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P.O. 18
18/4/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V.N. NEL
VICE CHAIRMAN

AND

THE HON'BLE MR. A.B. GORTHI : MEMBER(AD)
AND

THE HON'BLE MR. T.C.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADMN)

Dated: 26-4-1994

REMARKS

M.A/R.A./C.K/No.

in

O.A.No. 116/94

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

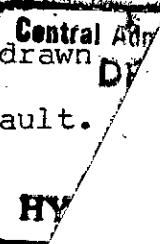
Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs



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